

[English]

MR. SPEAKER: This is not going on record.

[Translation]

SHRI HARPAL PANWAR (Kairana): Mr. Speaker Sir, lathis were charged on the farmers staging a dharna peacefully on 1st March at Lal Quila ground. It is a serious incident. 40 people including Chowdhry Mahendra Singh Tikait were sent to jail and the seriously injured farmers were admitted to the hospital. More than 400 tear gas shells were lobbed. Their eyes were swollen. I myself have seen them in jail. It is very sad that later on a farmer Shri Janki Prasad Tiwari, who was from Bulendshahar district, died. They were staging a dharna peacefully in support of their demand. No talks were held with them but they were lathi charged. Lathis are not charged anywhere on the people staging a dharna peacefully. My submission to you is that it is very sad that the Central Government has not pondered over the demands of the people of Bhartiya Kisan Union, who have put forth their demands in Uttar Pradesh and other states of the country. A judicial enquiry should immediately be conducted by the Government in this incident. Their demands, the waiving off the loans upto 10 thousand rupees, the Uttar Pradesh Government was to pay rupees 100 crore and a promise was made by the Central Government to waive off their taxes, electricity should be supplied 24 hours throughout the country and the supporting price of crops should be fixed on the basis of the year 1967 etc. should be accepted. I would like to have assurance from the Government through you that the judicial enquiry in this incident would be conducted and their demand will be accepted. The Government should give a statement on it....(Interruptions) The Government is not giving any reply in it, therefore I walk out of this House.

12.09 hrs.

(At this stage Shri Harpal Singh Panwar left the House)

[English]

SHRI SAIFUDDIN CHOUDHARY (Katwa): What is the fact of the matter? Will anybody from the Government make a response to it or not? We want to know the truth about it. The hon. Members has raised a very important matter, but nobody is responding to that.

(Interruptions)

[Translation]

Dr. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, for the last few days the senior resident doctors of the All India Institute of Medical Sciences have gone on strike. This strike is causing inconvenience to the people. Thousnads of patients come to this prestigious medical institute for medical aid and consultation from far and wide but on account of the strike of the senior resident doctors they have to return disppointed or the patients, who are about to die are dying outside. Many patients, who have come from outside are lying outside the institute. In these circumstances the doctors have demanded from the Government that their problems should be solved

immediately but even after urging upon the Government time and again, no solution has been found out.

As a result thousands of patients coming from different part of the country and the local ones are in a critical condition; many are on the verge of death.

Through you I would like to urge upon the hon. Health Minister to look into the matter immediately and save the institute. Simultaneously, thousands of patients who are struggling for life should be saved from the jaws of death so as to find a solution to the problem forthwith. Efforts should be made in this direction, lest the people should face more difficulties if the crisis gets deepened. This is a good medical institute and I would like to seek an assurance from the hon. Minister to the effect that the people are not devoid of the facilities available there....(Interruptions)

SHRI DAU DAYAL JOSHI: Mr. Speaker, Sir, it is a very important issue. Strike is going on for many days there. The doctors have genuine demands but the hon. Minister has not taken any notice of these so far. Kindly direct the hon. Minister to make a statement on it positively.

[English]

SHRI BASUDEB ACHARIA (Bankura): It is a very important matter. The Government should make a statement on this.

MR. SPEAKER: This is not going on record....\*

MR. SPEAKER: I expect the Government to make a statement on this.

[Translation]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to draw the attention of the House and the Government to a very important issue and would like the hon. Minister of Parliamentary Affairs to respond to it.

Twenty lakh pairs of contraceptive tubal rings were imported from America for checking population growth. In this connection, I have to say that the Government of India had asked the Indian companies to manufacture contraceptives. The indigenous contraceptives cost Rs.20 per pair whereas the American contraceptive tubal rings cost Rs.38.

The most important thing is that the Bureau of Indian Standards had examined the American contraceptive tubal rings and found these to be of sub-standard quality. The Government of India and the Parliament have a law about things found to be sub-standard. After the apex laboratory of India, the Central Drug Laboratory Found it to be faulty after the tests, the Government was apprised of the fact but instead of returning the consignment, the Government sent it back to America where it was tested again and found suitable. The Government conceded to the American examination report.

My question is that it involves an expenditure of Rs.6 crores from the exchequer. When the Indian laboratory reported the imported contraceptive to be sub-

\* Not recorded.

standard, then the Government should clarify its position in the House. According to my information, these contraceptives have not been distributed to the states so far and are not being used. On the one hand, the imported tubal rings are not being used and on the other the Indian Laboratory has declared it to be sub-standard.

Through you, I would like to say that the newspaper reports revealed it as a scandal. Contraceptive being an important part of family planning programme involves a Rs.6 crore scam. Through you, I would like to know the factual position about it. The Government should make a statement on it.

[English]

SHRI INDRAJIT GUPTA (Midnapore): Sir, I am very surprised to find that the Government of India has not yet taken the House into confidence or the country for the that matter regarding what is going to be the definitive attitude towards the demand of the people of the Uttarakhand region of Uttar Pradesh for a separate State within the Indian Union. As you know, Sir, there is a big agitation going on. We know of the incidents which took place earlier including the barbarous repression on the deputationists who were coming peacefully to Delhi. Today, again, several thousands of people have come from Dehra Dun and other adjoining areas of Uttarakhand to voice their demand. They are perfectly peaceful. But there is no response from the side of the Government at all. We would like to know whether they are going to accept the demand or they have decided to reject it or they are going to hold some talks with the representatives of this agitation for this demand in view of the fact that the State Assembly — the *Vidhan Sabha* — has, on two occasions, passed unanimous Resolutions supporting the idea for a separate Uttarakhand State. The Centre should, at least, take some initiative in the matter and take a favourable view of it and tell us what is going to happen. Otherwise, this agitation is not going to be quietened or suppressed. It will grow further in intensity and extent. We hope that the matter can be settled without further discord and tension. We would like the Government to make some statement about what is their view regarding this demand for a separate State which, I think, most of us fully support.

[Translation]

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, if a list of such areas is prepared where situation has worsened in the country due to the indecision of the Government, there will be no end to it. While supporting what Indrajit ji said about Uttarakhand, I would like to draw your attention towards Jammu and Kashmir, I am not making a mention of the situation prevailing in Jammu and Kashmir or the two-day bandh in Leh or the situation in Kargil. We will get an opportunity of discussing the election policy of the Government, the leaders who will or will not be called from Jammu and Kashmir for holding talks but an aspect of concern for many months now is the dargah of Chrar-e-sharif.

Sir, I will not dwell upon the difference between a mosque and a dargah. 4-5 points of the rumours afloat in

Chrar-e-sharif are a matter of concern. It seems that the dargah is under illegal occupation for a month or two. The Government has not said that it is not occupied.

The second point of concern is that the foreign mercenaries are occupying the dargah. I do not want to exalt them by calling them soldiers. They are armed, yet they are not soldiers, they are mercenaries and foreign mercenaries. They have been occupying the dargah for the last 4.6 weeks now. Then, there are different rumours in the air. One rumour is that the dargah will be blown off. On the other hand, the Government claims in some news papers that the dargah will not be blown off.

The other matter of concern is that our defence forces or the army is in inertia because the Government has directed it to remain inactive. Thirdly, the radio and newspaper reports reveal that the Government's representatives have offered to the foreign mercenaries occupying the dargah a safe passage to Pakistan. What does this arrangement indicate? The foreigners occupying the Indian places are a challenge to India and the Government of India offers them a safe passage to Pakistan on the condition that they do not pose any challenge. It is very important to look into this. The Government is sitting fingers crossed and no statement is coming forth from it. The situation is allowed to be worsened quietly.

I would like to draw your attention and that of the House to three-four aspect related to it. Firstly, the Government's inaction which we do not approve of. Secondly, the hands of the forces tied behind which is again not acceptable to us. The Government should tell what orders they have issued to the army. The third aspect and a matter of grave concern is how is the Government going to deal with the foreign mercenaries present in India, be it Doda or Chrar-e-sharif. Any hazy situation in dealing with them is not acceptable to us. The fourth-aspect is that it seems that the Government has learnt no lessons from the Hazratbal episode. By the grace of God, things were set right in Hazratbal. But it seems now as if a licence has been issued to anybody for occupying any dargah and posing a challenge to the Government of India. At this juncture the only thing you can do is to offer a safe passage to Pakistan. You had offered it when Hazratbal was occupied. We do not approve of this trend that such challenge is posed every month to the administration of the country and the Government does not come out with a statement in the House. I have only one demand and would request you to concede to it. The Government should come out with a statement on what is happening in Chrar-e-sharif and how long will it continue and also what is the Government going to do about it. The statement on it should be today itself.

[English]

MR. SPEAKER: We have many Ordinances to be passed. I think, they have to be passed before 24th of this month and then the Ordinances have to go from here to the other House and get passed. We have the Motion of Thanks to the President on his Address to the Members of both the Houses for discussion. And the General